means at our disposal we will go to their help, to whatever extent that is needed, within the means at our disposal. Thfs we have said; About the Prime Minister going and shaking hands, etc. I do not dilate on that. I would only say that this is a limited question berSre us and that limited question has to be attended to. Other questions in regard to the per-n.anent solution, etc. will go hand in hand. The first things have to come first . . .

SHRI G. C. BHATTACHARYA: About PLO being given shelter in flndia?

SHRI P. V. NARASIMHA RAO: Are we not really anticipating certain things which are 'not under consideration at the moment? Are we not being hypothetical? As of now we do not know what the plans are, and, therefore, it is not possible for me to make a commitment in advance. What I have told the House again and again is that we are in constant touch with the PLO. . .

SHRI G. C. BHATTACHARYA: What steps are you taking? Are you prepared to offer shelter?

SHRI P. V. NARASIMHA RAO: We are in constant touch with the PLO, their ambassador Here. And I have given assurances time and again that we would like to do whatever is needed within the means available to us. Beyond that it is not possible for me to say anything specifically, because nothing specific has emerged.

MR. DEPUTY CHAIRMAN; The Minister has done very well, and I think he has replied to all the points very exhaustively.

Now we take up the next Calling-Attention ...

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Sir, I have got a suggestion to make in regard to that. 5t is a very important subject which requires discussion of three to four hours. Therefore, either you extend the House and sit on Monday so tha't a fullfledged discussion can take place, or let it be taken up at the next Session. The committee has recently submitted its report. So this can be taken up at the next Session. If we start it now—iiow it is past 7-30—it will take at least three hours and I don't think we can sit that longer now. Therefore, I submit either you extend the Hoxise and sit on Monday, or postpone it till the next Session.

MR. DEPUTY CHAIRMAN; That is not possible.

SHRI SHRIDHAR WASUDEO DHABE: This is an important subject on which we all want to speak.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir); This is a very wide subject requiring consideration for a few hours. I would, therefore, request the hon. Member to refer it to the next session. It is a very vital subject.

MR. DEPUTY CHAIRMAN: This; is the request they are making to you.

SHRIMATI MONIKA DAS (Karnataka): But many Members are not here. I think we will complete it soon.

SHRI GHULAM RASOOL MATTO: This is more important than family planning.

MR. DEPUTY CHAIRMAN; She is not agreeable to postponement. Hon. Member may move the Calling Attention.

[Vice.uhairman (Shri Ladli Mohan NIGAM) in the chair].

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Growing menace of dowry in Marriages and ever growing demand o* dowry by Bridegrooms

SHRIMATI MONIKA DAS (Karnataka): Sir, I beg to call the attention of the Minister of Education and Social Welfare and Culture to the

growing menace of dowry in marriages and the ever growing demand of dowry by bridegrooms.

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (Shrimati Sheila Kaul): Sir, Hon'ble Members in their Calling Attention Notice have referred to the growing menace of dowry in marriages and the ever growing demand of bridegrooms for dowry. Sir, I fully ehare the Hon'ble Members' concern about this pernicious practice which is tarnishing the fair image of °ur country. It is a matter of shame for all of us that in a country where women were considered as a symbol of Shakti and knowledge, they are now the victims of this growing menace. There can be no two opinions that the accused in such cases should be given exemplary punishment • As Members are aware, there is a Dowry Prohibition Act, 1961, which prohibits giving or taking of dowry. This Act, however, has not proved very effective because of some lacunae. To make this Act more stringent and effective, a comprehensive amendment was under consideration of the Joint Committee of both Houses of Parliament. The Committee has since submitted its Report on 11th August, 1982.

The Ministry of Home Affairs have issued instructions to the States and Union Territories regarding investigations in the cases of attempted suicides or unnatural deaths, particularly of young married women.

The problem of dowry was discussed in a Zonal meeting with the State Social Welfare Secretaries in September, 1981. The States were requested to strengthen the administration both at the State and at the District level for monitoring and implementation of social legislations, including the Dowry Prohibition Act. My Ministry has been pursuing this with the State Governments. In April, 1982, the State Ministers of Social Welfare were requested to create suitable machinery at the State level to oversee the implementation of protective laws, including the Dowry Prohibition Act.

The Delhi Administration has recently taken steps to strengthen law enforcement machinery for action in respect of complaints regarding, dowry. With the help of voluntary organisations, legal and counselling cells are being opened in various parts of the country to assist the dowry victims. There is a proposal to open such a cell in Delhi University also. The Central Government Conduct Rules prohibit giving, taking, and demand, directly or indirectly.. of dowry by Government Servants. The Government is also considering a proposal to constitute Family Courts to adjudicate family disputes including cases relating to dowry.

The strategy to tackle the problem: of dowry will be incomplete without the active support of voluntary bodies and public at large. My Ministry has been supporting a public city drive through the mas? media against this evil practice. The Central Social Welfare Board organised a. Seminar against Dowry in June,. 1982 and is following it up with meetings of voluntary organisations for creating social awareness againsl, this evil.

A coordinated approach by the Government, non-governmental organisations and people's representatives is necessary to tackle this problem. We have to change attitudes and values in society. In this task, *T* hope that, the cooperation of the Hon'ble Members would be available in abundant measure and that, in. their respective constituencies, they will make contributions to the creation of social awareness against the evil practice of dowry.

SHRIMATI MONIKA DAS: Mr. Vice-Chairman, Sir, recently, a new-> item appeared in the newspaper > giving the rates for different kinds of' bridegrooms and it said that the rates, have gone up. For IAS bridgegrooms:

it is four lakhs of rupees, for engineers it is 3-l|2 lakhs, for doctors it is three lakhs. Even an ordinary clerk, though he may only be a matriculate, is demanding these days! twenty-five thousand rupees. Sir, I expdlt that henceforth colour TV also will be one of the dowry items that may be demanded!

Sir, there are no two opinions about the evils of dowry. Every educated and civilized person in this country knows that this kind of an inhuman practice has to be stopped. By making laws and Acts, I do not think that this kind of an inhuman practice can be eradicated or minimised. Social awareness has to be created both in the villages and also .'in the city areas. No doubt, the laws or Acts that are there will be able "to punish the guilty. But I would like 'to ask in how many cases persons are coming to prove the offence in courts law. There are only a very few ^persons who are coming to prove this offence in the courts of law. So, if you want to stop this evil of dowry, you have to create social awareness; otherwise, it will be like our efforts to eradicate black money, smuggling and untouchability, which have failed.

Now, the question is how to eradicate this social evil, the evil of dowry. I may quote, in this connection, a few words of Rabindranath Tagore. First, I will quote his words *5n* Bengali and then I will translate ^bem into English. He said:

TABU GHR1NA TARE JENA TRINA
SAMA DHAYE SAMO DAHE

Tt means that he is telling God that a person who commits an injustice and another person who tolerates this injustice, both are equally guilty and God must punish them both. This *JS what he* has said. The dowry-Sivers, that is, the parents of the girl are equally responsible for the increase in the evil of dowry. i_s it necessary that all the daughters of a parent. should be married only to the IAS or IPS officers or doctors or engineers? The demand for dowry would not have increased so much as it has incrased now if the principle of demand and supplied also has not come into operation in the marriage market. Since the supply of doctors, engineers, etc. is not so much in the marriage market, dowry has increased and a black market has been created in this and the rates are going up day by day. Sir, our customs, our social customs, still pose a problem. Because of this dowry system, deaths take place and there are cases of suicide also. There are also cases of desertion of women by their husbands and in-laws and this is happening in many parts of the country and this has created a complex amongst women, both educated and uneducated, and has given riue to curious problems j_n our society and for this there seems to be no solution.

Sir, the problem of dowry is not a recent innovation in this country. If you read the Bengali novels written a century ago you will find that many parents became beggars after giving their daughters in marriage. But it was never so cruel as it is today. Raja Rammohun Roy stopped the social evils like burning of the widows and child sacrifice, by arousing the public consciousness. But, in the case of dowry, it was much more difficult to stop this evil as money is involved in this and the greed for more money is difficult to eradicate so long as arranged marriages are there. So long as there will be arranged marriages restricted within sex and sub-sex and communities this evil of dowry will never go, as the supply of bridgerooms who are IAS, doctors, engineers, etc. is much more restricted in this limited circle. Another reason is social and economic dependence of our daughters who are afraid to protest against the inhuman behaviour of their in-laws. Sir, had they been bold enough, educated and

self-dependent, to support themselves, they would have been able to resist this kind of inhuman behaviour. Lastly, the parents of the brides have to assert themselves and refuse to give dowry to the bridegrooms and let the daughters marry according to their own choice. If we are really serious and want to get rid of the evil of dowry, this is the only way. Sir, the laws and Acts will not help. We should see that all women are educated and they should be bold enough to stand on their own feet. A Parliamentary Committee, a Joint Committee of the Lok Sabha and Rajya Sabha, have recommended that punishment under the Dowry Prohibition Act, 1961, should be six months or Rs. 10,000. I do not know how this six months' punishment ' wiKl help. It is useless. Laws will not help. An awareness should come in their .(own minds. Women should get respect from their society, from their husbands and their parents. There is one thing more. Courage is most important, as also perseverence. These two human traits are very important. Women should get sufficient education. I can tell you that I have seen that educated people also do not have the courage. You have to learn from education. You also learn from heredity and you also learn from environment. We should change our environment. If you provide proper environment, people learn. I think environment is more important than heredity. If people who are born in a lower strata live in a higher strata and environment, definitely their minds and their outlook will be definitely better. In this connection, I would like to put forward a few points:

(1) Establishment of independent Women Commission.

(2) Status of women social workers in responsible public offices dealing with cases of women.

(3) Mobile courts for social justice...

उपसभाध्यक्ष (श्री लाडली मोहन निगम) : आप कह रही हैं कि सिर्फ औरतें ही जज हों ना।

SHRIMATI MONIKA DAS: Lastly,. I want to ask a question from the. hon. Minister: What is the solution, for this? Let the hon. Minister find out the solution. What is the solu» tion for this kind of inhuman treatment that is going on day to day in. our country? How to put a stop toy that?

उपसभाध्यक्ष (श्री लाडली मोहन निगम) : आप यह कह रही हैं कि दहेज तलाक का किस्सा बन जाए।

SHRIMATI MONIKA DAS: I do. not agree that with talaq' you I solve the problem. Who wants to in for 'talaq'? How many people go in for 'talaq'?

SHRIMATI MONIKA DAS: Only when the last stage comes, they seek divorce.

उपसभाध्यक्ष (श्री लाडली मोहन निगम) : कैसे साहसी बनायेंगे ?

SHRIMATI MONIKA DAS: There is no one reason for the death of women. It is not only dowry. There. are many reasons. Sometimes, there is misunderstanding between the husband and the wife. There are personal likes and dislikes. Some times there is dissatisfaction. ' AU these reasons lead to suicide.

श्री हरिशंकर भाभड़ा (राजस्थान): आप के क्षेत्राधिकार में नहीं है यह सारी बातें।

SHRIMATI SHEILA KAUL: Sin. the hon. Member has mentioned that we should have mobile courts. I would like to inform the hon. Member that this Ministry is pursuing the proposal of family courts. The ordinary courts go in for fault finding. These family courts will try to bring, people together. That will be their attempt. If the parties don't agree,,

[ciiiima'ti Sheila (Kaul] a they will exercise the powers of civil courts. This is the proposal that we are bringing forward. We are asking the Law Ministry to give us riome help in this direction.

The hon. Member has also mentioned about what could be the solution of this menace of dowry and how can our children, our people and our sons can develop a feeling that "taking dowry is not a good thing. It is quite true that it is only our boys and the parents want dowry in some cases. Our boys have become very materialistic. Our bridgegrooms have become very materialistic. If they get some good position by chance or by study or by some other means and if they do **rf?t** have the means to have a good status in society, then ^they "would like to have a wife who can bring money and give them status. He would like to have a wife bringing in a Fiat car in which he would like to take her out. They are not ashamed that the vehicle or the conveniences that are there have been brought by the wife. I do not know. But if I were a man, I would feel it -very degrading that " my spouse should bring in things like this. It is the attitude and the mentality of the society that has to be changed. My hon. friend has asked as to what is it that we can do. It is the attitudinal change against this brutish behaviour of the brute that is necessary. Taking dowry is a loathesome practice. It was prevalent even before. It is still "there. If all of us come together, "then we can do something about it.

SHRI GHULAM RASOOL MATTO '(Jammu and Kashmir); Mr. Vice--Chairman, Sir, this is a very important issue facing our country and times. I tried to analyse as to what is happening and why this is happening. To my mind, this evil is more rampant in the lower and upper -niddle classes than in any other class of the society. The lowest classes are not so much affected. The upper class •can afford and it is their duty that they should set an example for us. An example should be set by them that we should not indulge in giving dowries. The lower and middle-class people are suffering from this evil. Therefore, we have to oppose it. But there are two days of opposing it. One is the legal way about which the hon. Minister has mentioned. But I doubt. This is a thing which is done underneath. Nobody knows what has been sent or brought back to the bridgegroom's home. I think, more than the legal aspect, we need to emphasise the social aspect. Of course, we are all saying that we must arouse the consciousness against it. But there should be some practical ways. I have one or two suggestions to offer in this connection. To my mind, this is as important as the population control. I would request the hon. Minister that now that the Joint Committee Report has come to the Home Ministry which is under their consideration, the Report along with the recommendations of the Home Ministry should be sent to the Chief Minister of every State, and in the next meeting of the National Development Council, the report should be thoroughly discussed. And the Chief Ministers must he told that they must come out with concrete proposals because it is a national issue and must be dealt with at the national level. This is one suggestion which I would like the hon. Minister to note.

The second suggestions that I would like to make is that on the basis of a National Family Foundation scheme, we need to have a National Anti-dowry Foundation, a Central organisation with its branches in the States. Of course, voluntary people will be associated with it. But the Centre's patronage, support and financial support also will be available to this Foundation which will have its branches in the States and its ramifications in trig districts and taluks. In that particular scheme of things, the local population must be associated, gocial workers must

be associated. At present, we have some social welfare organisations. But we must give this national foundation scheme that status as is being sought to be given to the family planning foundation This is the second alternative that should ibe taken up. I would request the hon. Minister to take this point also into consideration. We must involve all the Chief Min. isters in it, and we must keep this! item as the first item in the agenda of the next meeting of the National Development Council. This is a very imperative need. These are the two suggestions that I make to the hon. Minister.

SHRIMATI SHEILA KAUL; Sir, there is no doubt that these are two very good suggestions These are the ^uggestions that we are getting from the hon. Members. They are very useful to us because you know how We are suffering from this dowry .system.

PROF (MRS.) ASIMA CHATTERJEE (Nominated): Mr. Vice-Chair, man Sir, this House is aware of the recent dowry killings, and the growing menace of dowry. This social evil is going to tarnish the image of our society. The centuries-ol^ dowry system is indeed one of the worst social evils that has affected the peace In the family. By the term 'dowry', we mean wealth in the form of cash or gifts given to a daughter, and to ths bridegroom by the parents or the guardians of the daughter on the occasion of her marriage. Earlier this custom was confined to a few sections in the society. But now it has permeated practically t,o all levels in different communities, lowering the dignity, prestige and status of women in the country The custom of dowry which is considered as a price of bridegroom is being utilised for capturing prospective bridegrooms, and this practice has affected the society in every way. It has created the problem of marriage of girls coming from middle.clasg and poorer families who cannot afford to give dowry to their daughters and the bridegrooms.

If the parents or the guardians on their own give dowry to the bridegrooms, we have nothing much to say.

8 P,M.

But the demand for dowry must be condemned. This practice of bargaining in recent years has increased and the peoplg must know that girls cannot be equated in terms of money. The contribution made by a devoted housewife to the management of the family should be accepted as economically and socially productive and as essential for national savings and development. But thig is not being fully realised by our society. As a , result, when the marriages are solemnised, the brides who are unable to bring handsome dowry are subjected to various kinds of torture, both physical and mental. Sometimes, I had observed, the woman after the marriage became a psychological patient suffering from mental ill-health. Sometimes, these women are unable to tolerate the inhuman torture and they commit suicide and thus the menace of dowry in marriages has led to mental ill-health, suicides, burnings of newly married young girls. Therefore, preventive measures are to be taken against this social evil; otherwise the social structure is bound to collapse.

In this context, the message of Swami Vivekananda may be recalled. "There is no chance for the welfare of the world unless the condition of women is improved. It is not possible for a bird to fly on only one wing."

As a measure against dowry system, Dowry Prohibition Act as passed in 1961 but there is not a single instance where prosecution had been launched against the deman^ of dowry. Increasing awareness in society, discrimination against women and the menace of dowry in marriages have led to the demand for new laws and amendments to the Dowry Prohibition Act, revision of existing laws and more effective enforcement. But

[Prof. (Mrs.) Asima Chatterjee]. simply by passing legislation and even by creating public opinion against this custom, the problem can hardly be solved, unless the root cause of this social evil is eliminated.

Let us analyse as to what the reasons are of this malady so that it can be eradicated. It is due to illiteracy, economic dependence of women and lack of true education which actually should lead to character-building and which will help them (_o be self.de-Pendent Women's economic dependence leads to exploitation and is a denial of social justice and human rights. Both Karl Marx and Mahatnia Gandhi opposed distinction between man and woman from the stand point. The question is: what steps should be taken to deal with this social problem? For the remedial measures, the steps will be to educate both men and women for morai and social awakening as mentioned by our hon Minister. Efforts are to be made to reduce male-female gaps in literacy and elementary education. Both men and .women must be conscious about their equality in society and. thev must honour human rights, and this concept is to be developed from the school level and when they grow, and when men and women will become in future partners will respect each other and they will have mutual understanding This realisation of equality of rights and opportunities for economic participation by all sections of female population would help them to meet their social and economic demands for securing democratic freedom. This will help the people to realise that dowry demand is a crime and is illegal. Thanks to the Ministry of Education and Social Welfare for allocating a sum of Rs. 272 lakhs during the Sixth Plan period for women welfare, (for education, for vocational training, employment opportunities and homes for rehabilitation etc.) But the States must come forward to participate actively in women welfare programmes calling a stop to the menace of dowry in marriages. The State Governments should work in collaboration with the Centre to fulfil the objectives and evolve a. machinery and suitable agencies through which they can function effectively t0 prevent the oppressive social acts, namely, menace of dowry against women This needs a well-organised department of vigilance and. an establishment of family courts, a$ these are essential to improve women's access t° the rights within, a family, as th^ atmosphere of existing civil courts, their procedures and their expenses have a frightening effect ou most women. I would like to suggest that in cases of burnings, suicides and murders, for not fulfilling demands of dowry by the parents of the daughter, life sentence and even capital punishment should be imposed on persons who are involved in such crimes. With, these few comments, I conclude. Thank you.

SHRIMATI SHEILA KAUL; Sir, Mrs. Chatterjee has mentioned about the dependence of women being the root cause of this trouble. She said, the economic dependence of women ia the real problem behind this. Buj I would like her to recall that Very recently, there have been deaths. For instance, the death of Mrs. Rita Khu-rana. She was found dead in Pahal-gam. She was a woman who was absolutely independent. She was drawing more than Rs. 2,000. She waa an asset to the husband Why and how she died; nobody knows. We have to make investigations to find out. If we say economic dependene of women is the real problem, in this case, she was not dependent But she met her death in an unnatural manner. Then again, there was another death in Simla. In this case, a girl, who was drawing a substantial amount of salary, was also found dead in unnatural circumstances Now, personally, I feel, it is not only the money which counts. It is not only the money which brings in this problem. I would sav> it is a human problem between the wife and the husband sometimes, which brings out these things. It is also the greed in the man> as I said before. It is the

greed in the man. There is no limit to this greed now. Everybody wants to have better prospects, at the expense of others. There is a keen competition, as we see in life now and it is this competition which was brought our society to this level.

The hon. Member has also mentioned that there should be family courts. I had mentioned that the Ministry of Social Welfare has taken it up. Besides this, the Ministry of Home Affairs have sent instructions to all the States to ensure thorough investigation of all cases of attempted suicide or unnatural death, and these cases will be investigated by an officer of not less than the rank of a Dy. S. P. It has also been said that when a woman's body is found, in unnatural circumstances, then, the post *mortem* should be done before the body is disposed of, and, at the time of the disposal of the body, there should be two doctors attending on that body One doctor may not be able to say what he feels like. That is why, it has been said that there should be two doctors who would be able to take a decision. These are the few things. The Ministry of Home Affairs have circulated detailed instructions to all the States in India and, I think, it is going to prove useful.

श्री शिव चन्द्र झा (बिहार) : उपसभाध्यक्ष जी, दहेज प्रथा एक अभिशाप है, जिसको हमें पूरी सख्ती के साथ खत्म करना चाहिए, कानून बना करके और सामाजिक वातावरण बना करके, दोनों के योगायोग से इसको जल्द से जल्द खत्म करना चाहिए बन्द करना चाहिए । फिजा इस तरह की है जैसी सती की प्रथा को रोकने के वक्त में लोगों को करना पड़ा और जनता के प्रतिनिधि और सरकारी मशीनरी, दोनों के योगायोग से सती की प्रथा रोकी गई थी, उसी तरह से हमें, जनता के प्रतिनिधि और सरकारी मशीनरी, इन दोनों के योगायोग से इसको खत्म करना है, बंद करना है । अब मेरा पहला सवाल यह है आपने कहा कि बहुत से डावरी सेल्ज बनाए जा रहे हैं, देश के विभिन्न भागों में बनाए जा रहे हैं, दिल्ली यूनिवर्सिटी में भी बनाने जा रहे हैं मैं जानना चाहता हूं कि पंचायत लेवल पर पर्टिकुलरली खास कर के हर पंचायत लेवल पर क्या डावरी सैल बनाने की व्यवस्था सरकार के पास है या नहीं । क्योंकि इसको ग्रास-रूट पर पकड़ना होगा । दिल्ली विश्वविद्यालय में बना दिया, दो चार और जगहों पर बना दिया इससे काम नहीं चलेगा बल्कि हर पंचायत लेवल पर यह डावरी सैल बनाने होंगे जिसमें नौजवान रहेंगे, जनता के प्रतिनिधि रहेंगे और सरकार के भी प्रतिनिधि रहेंगे जिससे वातावरण बनेगा इसको रोकने के लिए क्या आप बनाएंगे? दूसरा सवाल यह है कि जो बगैर दहेज के शादी करता है ऐसे नौजवानों को सर्विसेज में आई० ए० एस० पी० सी० एस० और एजुकेशन सर्विसेज में प्रेफ्रेंस देने की कोई व्यवस्था आप करेंगे ताकि उससे एक तरह का नौजवानों को इन्सेंटिव होगा बगैर डावरी के वे शादी करेंगे इससे एक वातावरण बनेगा । इस तरह का कार्यक्रम खास कर के एजुकेशनल स्टिम में आप करेंगे यह मैं जानना चाहता हूं । अभी आपने यह भी उदाहरण दिया कि इस प्रकार की शिमला में घटनाएं हुई हैं खास कर के दिल्ली में आप यह आंकड़े पिछले दो साल के बतावें कि कितनी डावरी से डैथ हुई हैं ताकि इसकी विभिषिका और इसके विकराल रूप का कुछ अन्दाज होगा ? दिल्ली में पिछले दो साल में 1980 से कितनी डावरी डैथ्स हुई हैं यह आप बतावें। सारे देश को बता सकें तो ठीक है लेकिन दिल्ली को बता दें कि इस प्रकार की कितनी घटनाएं हुई हैं । इससे पता चलेगा कि यह घटनाएं घट रही हैं या बढ़ रही हैं । यह मेरे तीन सवाल हैं जिनका मैं जवाब चाहता, हूं पंचायत लेवल पर डावरी सैल बनाना, सर्विसेज में, नौकरी में प्रेफ्रेंस और दिल्ली में डावरी डैथ्स के आंकड़े ।

श्रीमती शीला कौल : मान्यवर, झा साहब ने कई बातों पर हमारा ध्यान दिलाया है और मैं उनकी मशकूर हूं। उन्होंने कहा कि खाली यह सही नहीं होगा अगर सैल यूनीवर्सिटी लैवल पर बने । यूनीवर्सिटी लेवल के सैल जो हैं यह परकुलेट कर के नीचे आएंगे इस तरह से अगर हम चाहते हैं हर स्टेट को लिखा है कि उनको इस बारे में जरूर ध्यान देना चाहिए। तो हम उम्मीद ऐसी करते हैं कि यह चीज पंचायत लैवल पर जानी चाहिये। अब इसमें हमें देखना है कि कहां तक यह जाती है। हम सब मिल कर इस ओर ध्यान दे रहे हैं। मैंने तो पहले ही आपसे प्रार्थना की थी कि आप जब अपनी कांस्टीट्यूयंसी में जाएं तो बराए मेहरबानी इस चीज को रोकने के लिए पूरी कोशिश करें । मेरे सब भाई-बहन कोशिश करेंगे तो हम जरूर कामयाब होंगे । यह भी है कि सर्विस रूल्ज में तो इस के इंसेंटिव देने से मतलब यह है कि यह मोरल नहीं हो सकता है । हम लालच दिला दिला कर के लोगों को कहें कि यह काम करो।

श्री शिव चन्द्र झा : उपसभाध्यक्ष जी, आजादी की लड़ाई में जो लड़े थे उन दिनों में विद्यार्थियों को प्रेफेंस दिया जाता था।

श्रीमती शीला कौल : जो नहीं वह तो दूसरी चीज है (व्यवधान)

श्री शिव चन्द्र झा : जो आन्दोलन हुआ उसके बाद जनता सरकार ने नियम बनाया कि जिन्होंने आन्दोलन में साथ दिया उसको प्रेफेंस देंगे। यहां कोई मोरल की बात नहीं है जो बगैर दहेज के शादी करता है, वह अच्छा काम करता है उसको नौकरी में प्रेफेंस देना मेरे ख्याल में यह इममोरल कैसे होगा, यह मेरी समझ में नहीं आता ।

श्रीमती शीला कौल : कल ही जिक्र हो रहा था दूसरे हाउस में जिक्र मैंने किया था। हमारी कंसलटेटिव कमेटी में एक मैम्बर ने यह कहा कि हमारे दक्षिण के लड़की वाले अगर शादी करें यहां और यहां के जो लड़के हैं वे वेस्ट में जाएं और वेस्ट वाले ईस्ट में जाएं तो मैं समझता हूं कि यह चीज अच्छी है । इसमें हमारे बच्चों को आजादी होगी, अगर हम अरेंज्ड शादी करेंगे तो फिर कुछ न कुछ देना पड़ेगा। वह शादियां जो दिल की शादियां होती हैं, पैसे की नहीं होती हैं वे ज्यादा बेहतर रहती हैं जिनमें डावरी नहीं देनी पड़ती है । अगर आप ऐसा कोई सजेश्चन दें तो मैं ज्यादा मुनासिब समझूंगी लेकिन यह कि हम लालच दें अगर ऐसा कर लोगे तो हम तुम को इन्सेंटिव दे देंगे, मेरे ख्याल से यह ठीक नहीं है ।

श्री शिव चन्द्र झा : दिल्ली में जो डेथ्स हुई हैं पिछले दो साल में आप उसको बता दें। सारे देश को बता दें तो और अच्छी बात है।

उपसभाध्यक्ष (श्री लाडली मोहन निगम) : दिल्ली में कितनी मृत्यु हुई है इस दहेज के चलते हुए ?

श्रीमती शीला कौल : पिछले साल कितनी हुई हैं ?

श्री शिव चन्द्र झा : पिछले दो साल से 80 से अब तक कितनी हुई हैं, कुछ आंकड़े बता दें ।

श्रीमती शीला कौल : मेरे पास इसके फिगर्स नहीं हैं ।

♦SHRIMATI ILA BHATTACHARYA (Tripura): Mr. Vice.Chairman, Sir, this Calling Attention, moved by Shrimati Monika Das, has brought to our notice the serious menace of| dowry system in our country. Her observations on the subject are fully justified. This menace of dowry is not confined to richer sections alone. Of late, in Delhi and in other parts of Northern India, the burning of brides has been taking place in greater number. Therefore, the menace of dowry has taken a serious turn in different places of Northern

♦English translation of the original speech delivered in Bengali

fndia. But the victims of dowry are also there in other States of India. The newly-married girls are forced to commit suicides as their parents fail to satisfy the lust of their in-laws for more dowry. Even marriageable gjrls are forced to commit suicides as "their parents fail to secure husbands for them for want of dowry. It is really a matter of disgrace that such an evil practice is still allowed to con-tinue in a civilized and democratic India. This blot on our society must be wiped out. Let us go to the genesis of this problem. Centuries ago, the system of dowry came in vogue in' our society, because women did not enjoy the right to property in those days. Primitive society was based on egalitarianism. But when we came back to feudal society, we found that our women had been deprived of all basic human rights, In that feudal society women were considered fit only for kitchen. In that society only male children had the right to property. Since girls had no right to property, the guardians, out of affection, thought it At to offer some gifts to their girls at the time of* marriage. Their intention was that their daughters should be in posses-sion of some wealth in their new homes. They did not want that their daughters should go to their new homes pennyless. They also thought that a little wealth would secure their future. This kind of thinking on the part of affectionate guardians led to the origin of dowry in society. But that thinking was based on feudalistic concept. The gifts that they offered to their daughters at the time of marriage was known as "Stri Dhan" in ancient society. But, in olden days, the gift to girls at the time of marriage was completely voluntary. Now the situation isi different. The bridegrooms demand dowry and the parents of the Siris are forced to give it. Even educated and employed girls do not get husbands if the demand for fabulous dowry cannot be met by their parents. This is the reality today. Now the fcridgegrooms demand thousands ofi rupees in cash and other costly things like T. V. Sets. »If the parents fail to fulfil those demands, the brides are burnt in their new homes. On many occasions the brides commit suicide to escape from the torture in the respective houses of their in.laws.

The previous speaker said that the practice of dowry was confined to middle class families. She wanted to say that the lower class families were free from this evil practice. It is not a fact. Among lower class families or lower-middle class families we find that husbands desert their wives when they fail to bring sufficient dowry for them either as per marriage contract or otherwise. The husbands among thess classes take a second wife after deserting the first ones. This way, the polygamy is being encouraged in lower class families and lower middle class families^

The root cause of the problem is that women are deprived of economic rights. This fact led to the origin of dowry system in society. Lust for wealth among modern men has aggravated the problem of dowry these days.

The problem of dowry should be considered above party politics. The Dowry Prohibition Act was enacted in 1961. But this Act has not delivered the goods. Therefore, the Government will have to devise other means to combat this evil. One Mem. ber suggested that village Panchayats should be empowered to keep watch over the practice of dowry in areas within their respective jurisdiction so that dowry deaths may not take place there.

Women must be assured of economic independence. Their economic rihtd must be safeguarded. They must be provided with livelihood.

Shrimati Monika Das suggested that women should be provided with all facilities so that they may stand on their own feet. But the reality is that even after thirty five yearg of independence our women are still not in a position to stand on their own

[Shrimati Ha Bhattacharya]

feet. How is it that they are not yet in a position to stand on their own feet? The reason, is that our women are still deprived of economic independence. I am happy that Shrimati Monika Das wants our women to be self-reliant'.

I do not want to say much on this subject. The Press is reporting dowry deaths almost daily. Today it has become a complex problem. We . shall have to solve it.

The complexity of the problem of dowry can be understood when we find that people resort to pre-natal tests to find out whether unborn babies are male or female. If they find that the unborn babies are female, they are killed through abortion. How cruel the people have become! Why the people resort to such a brute method? The reason is that the birth of a female child will burden the parents with enormous dowry demands in future. So the pre-natal tests have become popular with the people. This way, female foetus is being killed mercilessly. This matter of pre-natal test was discussed in a Seminar in 1977. In that Seminar it was disclosed that hundreds of female foetus were killed after pre-natal tests.

We should all make consistent efforts to combat the evil practice ofj dowry.

My question to the Hon. Minister is what effective steps the Government are taking to ensure economic independence to our women? What provision the Government is making to give more employment opportunities to our women so that they may not be economically dependent upon their husbands? Economic independence, *1* feel, will save them from burning at the hands of their in-laws.

The Joint Select Committee has submitted its Report on the various provisions of the Dowry Prohibition Act, 1961. They have suggested many amendments to the said Act. But should we keep quiet after passing the amendments to the said Act? Even those amendments will not bear any fruit unless we give wide publicity to the menace of dowry in society. Therefore my second question to the Hon. Minister is what steps the Government are taking to give wide publicity to the menace of dowry in society?

The common people in our country are not aware of the various provisions in the Dowry Prohibition Act, 1961. Our rural population are totally ignorant of the provisions of the said Act. Even the suggested amendments to the said Act are not within the knowledge of our urban and rural people. They do not know that those amendments will bring them much relief from the evil effects of dowry system. Therefore, what special steps the Government are taking to give wide publicity to the suggested amendments?

There are many voluntary organisa-.tions which are fighting against the system of Dowry in our country. My third question to the hon. Minister is how the Government will coordinate the activities of these various voluntary organisations in combating the evil practice of dowry? In what manner the Government will take help of these mass organisations in. combating the system of dowry? How the Government will utilise the services of all the mass organisations and voluntary organisations in this matter? These are my questions to the Hon. Minister. I shall be happy if I get replies to my questions.

I assure the Hon. Minister that I shall make all effort's to give wide publicity to the evil practice of" dowry in my State.

श्रीमती शीला कौल : मान्यवर, अभी हमारी बहिन ने दहेज प्रथा के बारे में जिक्र किया है और यह सही है कि दहेज सोसाइटी के लिये समाज के लिये एक

कलंक है और इस प्रथा को हटाने के लिये और उस पर ऐक्शन लेने के लिये मैं ने पहले ही कहा है कि सरकार ने कुछ कदम उठाये हैं। मैं यह भी बताना चाहती हूं कि होम मिनिस्ट्री के अलावा हमारी सोशल वेलफेयर मिनिस्ट्री ने भी इस के विषय में कुछ कदम उठाये हैं और वह चाहती है कि इस के बारे में ज्यादा से ज्यादा लोगों को जानकारी दी जाए कि किस तरह से और क्या क्या नुकसानात इस के हैं और मिनिस्ट्री ने एक बहुत बड़ा पब्लिसिटी ड्राइव इसके लिये शुरु किया है जिस में टी वी और रेडियों के जरिये से काम शुरु हुआ है ताकि सारी सोसाइटी में समाज में एक वातावरण बने कि किस तरह से हमारी लड़कियां जलायी जाती हैं और किस तरह से उन के साथ खराब व्यवहार किया जाता है। सेंट्रल सोशल वेलफेयर बोर्ड ने भी एक वालंटियरी सेल बनाया है जिस में वालंटियरी एजेंसीज की मदद ली जा सकेगी और इउमें ऐसा है कि एक कोई सरकारी अफसर रखा जायगा जो वालंटियरी आर्गनाइजेशन्स से 5 मेम्बर्स को ले कर इस के बारे में जानकारी लेगा कि किस तरीके से इस डाउरी के बारे में ऐक्शन लिया जाय। वैसे तो सरकार का हुक्म है कि कोई भी सरकारी आदमी यानी चाहे वह आई ए एस हो या आई पी एस हो या आई आर एस हो या फारेन सर्विस का हो या कोई भी सरकारी सर्वेन्ट हो तो उस के लिये यह कानून बना हुआ है कि सरकारी नौकर का इजाजत ही नहीं है उस के कंडक्ट रूल्स में है कि वह किसी किस्म की डाउरी नहीं ले सकता है और न दे सकता है। यह कहा जाता है कि हमारी इकोनामिक इंडिपेंडेंस जब हो जायगी तब हम को इस का मुकाबला नहीं करना होगा।

मैंने अभी जिक्र किया था कि जिन लड़कियों की, जिन दुल्हनों की जान ली गई वह सब कमाती हुई लड़कियां, कमाती हुई बीवियां थीं। खाली इकानामिक इंडिपेंडेंस का सवाल नहीं है इसके पीछे बहुत सारी साइकालाजिकल बातें हैं कंपेटिकिलिटी नहीं होती है इन चीज़ों में। इसी वजह से ये जुल्म होते हैं और इकानामिक इंडिपेंडेंस होना जरूरी है। लेकिन किस तरीके से समाज के अन्दर इसका सुधार लाना है यह सोचने की बात है। मैं तो समझती हूं कि मर्दों का ऐटीटयूड बदलना है। यह मर्द जो है यह बड़े खराब हैं वह कहता है कि अपने लड़के के ऊपर मैंने 50 हजार खर्च किया है मुझे पचास हजार रुपया चाहिए। या लड़का कहता है कि इतना रुपया चाहिए। किसी ने यह नहीं देखा कि लड़की ने कभी कहा हो किसी लड़के से कि अगर वह इतना रुपया देगा तो मैं उससे शादी करूंगी। लड़का ही अपने आप को बेचता है वह अपने आपको इस काबिल नहीं समझता कि मुझे बीवी मिल जाएगी जब तक कि मेरा दाम न लगाया जाए। 50 हजार, एक लाख या दो लाख घोड़े की तरह से अपने आपको मर्द समझने लगे हैं और बेचते हैं जब समाज कहेगा कि तुम जानवर नहीं हो, तुम इंसान हो, तब आप इस नतीजे पर आयेंगे कि समाज में फर्क आया है।

मैं आपको याद दिलाना चाहती हूं कि सती प्रथा थी हमारे देश में जब हमारी औरतों को जब उनका खाविन्द मरता था तो जला दिया जाता था। समाज ने इस प्रथा को हटाया। जब तक समाज इसमें आगे नहीं बढ़ेगा और हिस्सा नहीं लेगा, कानून से कुछ नहीं होगा। सरकार कानून बना रही है सब चाहते हैं कि कुछ ना कुछ हो जाए। लेकिन इसमें वालंटरी आर्गेनाइजेशंस का हमारे मर्दों को हमारी औरतों

[श्रीमती शीला कौल]

को सब मिल कर काम करना होगा। जब तक सब मिलकर काम नहीं करेंगे तब तक इसमें खास चेन्ज लाना आसान नहीं हो सकता है। जरूरत है कि इस काम को हम सब मिल कर करें।

श्री रामनरेश कुशवाह (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, समाज कल्याण के जितने भी कानून हैं उनमें इतने छेद हैं कि वे सब एकदम प्रभावहीन हो गये हैं और जो दहेज विरोधी कानून की बात चलती है तो मैं जानना चाहूंगा कि मंत्री जी वैसे ही प्रभावहीन कानून बनायेंगी जिस तरह की बाल विवाह का कानून है लेकिन जब सगा सम्बन्धी मुकदमा न दाखिल करे, तब तक उस पर कोई कार्यवाही नहीं हो सकती और सगे सम्बन्धी के मन में बराबर यह बात बनी रहती है कि हमारी लड़की को पति के यहां रहना है और अगर हम मुकदमा दाखिल करदें तो ये लड़की को जिन्दा नहीं छोड़ेंगे और तंग करते रहेंगे। इसलिए लड़की के भावी जीवन के संकट की कल्पना करके कोई भी सगा सम्बन्धी विवाह करने वाला दहेज के खिलाफ कानून में नहीं जाता और कोई मुकदमा दाखिल करे तो कुछ नहीं हो सकता। इसी तरह से मैं पूछना चाहता हूं कि दहेज विरोधी कानून आप बना दीजिए, लेकिन जो आदमी एक बार नहीं 18 बार जिसके घर का चक्कर लगाता है कि किसी तरह मेरी लड़की की शादी आपके यहां हो जाये वह कभी रपट लिखाने जाएगा जब तक कि उसके मन में यह आशा बनी हुई है। हां जिस दिन वह निराश हो जाएगा उस दिन वह कहेगा कि दहेज के कारण सगाई टूटी है लेकिन जब तक आशा है वह इसकी बात नहीं कहेगा।

श्रीमन्, दहेज का मामला इतना बिगड़ा हुआ है और आज फैशन परस्ती में सबसे ज्यादा बढ़ा हुआ है। जो लड़का बाप की कमाई से, अपने कमाई से यह आशा नहीं करता कि हमें यह फैशन की चीज मिलेगी वह चाहता है कि ससुर की कमाई से हमको कुछ मिले ताकि जिन्दगी में मौज मस्ती मिले और यह बीमारी बढ़ती ही रहती है। एक ही दफ्तर के दो क्लर्क हैं एक घूस लेता है, ठाठ से रहता है दूसरा ईमानदारी से रहता है उसको घूस नहीं मिलता। उसके रिश्तेदार उसके घर वाले उसकी घर वाली रोज उसको उलाहने देती है कि तुम भी काम करते हो, वह भी कमाई करता है। उसी तरह से साथ में रहने वाले, साथ में पढ़ने वाले लड़कों में फैशन के लिए होड़ पैदा हो जाती है। वे अपनी सारी आशाएं दहेज से प्राप्त करना चाहते हैं। इसलिए मैं आपसे कहना चाहता हूं कि आपको फैशनपरस्ती पर भी रोक लगानी पड़ेगी।

दूसरी बात यह कही गई कि इसको पुरुष करते हैं। मैं यह मानता हूं कि बातचीत पहले पुरुष ही करते हैं कि हमको इतना दो और ये चीजें दो। लेकिन शादी के बाद जो क्रूरता अपननाई जाती है वह सास और ननद की तरफ से अपनाई जाती है। सास और ननद रोज शादी के बाद ताने मारते हैं कि तुम यह नहीं लाई, वह नहीं लाई। बहू के लिए ससुराल में रहना दूभर कर देते हैं। बहू पर रात दिन लानते मारी जाती हैं। इसलिए आज जरूरत इस बात की है कि इन लोगों को शिक्षित किया जाय। जिस प्रकार से वे बेटी को समझते हैं उसी प्रकार से अपनी अपनी बहू को भी समझें। जिस प्रकार से अपनी बेटी का दर्द उनकी समझ में आता है उसी प्रकार से बहू का दर्द भी समझना चाहिए। अगर वे ऐसा नहीं

करेंगे तो मैं आपसे निवेदन करना चाहता हूं कि दहेज से जितनी मौतें हुई हैं उनमें 90 प्रतिशत आत्म हत्याएं, यही सास और ननद करवाते हैं। गांवों के अन्दर यह स्थिति है कि अगर अपनी बेटी बाहर घूमती है तो उसको बुरा नहीं माना जाता है, लेकिन अगर बहू बाहर घूमती है तो उसको बुरा माना जाता है और उसको बदनाम किया जाता है। कानून आप बनाइये, लेकिन स्वेच्छा से दिया गया दहेज कौन कहलाएगा ? बेटी वाला तो यही समझता है कि उसकी बेटी को ससुराल में रहना है, इसलिए वह कैसे स्वीकार करेगा कि उससे जबर्दस्ती दहेज लिया गया है ? आपने पहले भी कानून बनाये, शारदा एक्ट बनाया, दहेज के संबंध में और भी एक्ट बनाये, लेकिन उनको सख्ती से अमल में नहीं लाया गया। कौन अपने संबंधी पर मुकद्दमा चलाएगा ? इसलिए मैं माननीय मंत्री जी से यह कहना चाहता हूं कि वे दहेज विरोधी जो भी कानून बनाये उसमें इस प्रकार के छेद नहीं होने चाहिए। इस प्रकार के छेद जितने भी समाज कल्याण के कानून हैं उनमें नहीं होने चाहिए और उनको बंद किया जाना चाहिए।

मैं यही भी कहना चाहता हूं कि केवल कानून बनाकर हम इस समस्या को हल नहीं कर सकते हैं। सामाजिक स्तर पर भी हमको इस बुराई से लड़ना होगा। हमें यह याद रखना होगा कि जिस विवाह में दहेज मांगा जाएगा उसमें हम शामिल नहीं होंगे, उनकी किसी पार्टी में शामिल नहीं होंगे। पहले जमाने में जिस प्रकार से कोई भी शादी हाथी के बिना पूरी नहीं समझी जाती थी उसी प्रकार से अब कोई शादी या बरात एम०एल० ए० और एम० पी० के बिना पूरी नहीं होती है। नेतागणों को इस प्रकार की शादियों में नहीं जाना चाहिए जहां पर दहेज की मांग की जाती है। इस प्रकार के कानूनों को किस प्रकार से सख्ती से लागू किया जाय, इस पर हमें सोचना पड़ेगा। आज तो स्थिति यह हो गई है कि लड़की को पढ़ाना बड़ी विपत्ति का कारण हो गया है। लड़के को जब पढ़ाया जाता है तो उसका खर्च बहू वालों से वसूल कर लिया जाता है। लेकिन बेटी का बाप तो दुगुने नुक्सान में रहता है। लड़की पढ़ाने के बाद उसको पढ़ा-लिखा लड़का चाहिए और उसके लिए खर्च भी ज्यादा करना पड़ता है। इस सामाजिक बुराई को दूर करने के लिए सख्त से सख्त कदम उठाने होंगे। हमलोगों में आज साहस नहीं है। हम लोग अपना हृदय टटोल कर देखें कि बुराई कहां पर है ? जब हम अपनी लड़की की शादी करते हैं तो क्या दहेज बुरा लगता है ? लड़के की शादी में तो हम दहेज मांगते हैं, लेकिन लड़की की शादी में हमें दहेज बुरा लगता है। जब लड़के की शादी करने के लिये तैयार होते हैं तो दहेज अच्छा लगता है और हर आदमी यह काम करता है, और जब लड़की की शादी करनी होती है तो दहेज बुरा लगता है। लड़के की शादी करते वक्त वह सोचता है कि अगर अब वसूली नहीं होगी तो कब होगी। तो हमको उपदेश देने के बजाय अपना आचरण भी सुधारना होगा और अपने आचरण से भी यह सिद्ध करना होगा कि हम दहेज प्रथा को समाप्त करना चाहते हैं, इस बुराई को समाप्त करना चाहते हैं अन्यथा यह बुराई कभी दूर नहीं होगी। मैं मंत्री महोदया से आशा करूंगा कि वे इन सारी चीजों के विरोध में प्रचार करने के सम्बन्ध में समाज कल्याण की ओर से पूरा प्रयास करेंगी और तमाम कार्य--

(श्री राम नरेश कुशवाहा)

कर्त्ताओं में भी इसका प्रचार करेंगी और स्वयं भी इस काम में लगेंगी और हमारे जो नेतागण हैं वे भी संकल्प लें कि हम इस बुरी प्रथा में कभी भी साझीदार नहीं बनेंगे।

श्रीमती शीला कौल : मान्यवर, माननीय सदस्य ने अभी कहा है कि नेतागणों को खास कदम उठाने चाहिए, मैं यह समझती हूं कि माननीय सदस्य अपनी कांस्टटुयेंसी के नेता तो हैं ही, तो इसलिये यह बेहतर होगा कि अपने यहां से ही इस काम को प्रारम्भ करें जिससे और लोगों को प्रोत्साहन मिले।

श्री राम नरेश कुशवाहा : मैं तो करता हूं।

श्रीमती शीला कौल : यह बड़ी खुशी की बात है कि आप ऐसा करते हैं। आप वहां के लोगों को भी हिम्मत दिलाइये कि वे भी ऐसा काम करे। आपने यह भी जिक्र किया कि कानून द्वारा इसमें ज्यादा मदद नहीं मिल सकती और समाज का भी इसमें हिस्सा होना चाहिये। ऐसा मैंने पहले ही कहा है कि समाज को उठकर इसमें काम करना चाहिये। आपने इसका जिक्र किया कि अगर लड़की के मां-बाप शिकायत करेंगे जाकर कि इस तरह से उनकी लड़की पर जुल्म हो रहा है या उसको तंग किया जा रहा है तो इससे लड़की को और परेशानी उठानी पड़ेगी इस बारे में ज्वांइट कमेटी की जो रिपोर्ट है, जो कि अभी आई है, उसमें यह कहा गया है कि वालेन्टियर ली आर्गनाईजेशन जो हैं वे शिकायत कर सकते हैं, अगर वह यह देखे कि लड़की को, अगर किसी की लड़की है और वह ज्यादा दहेज नहीं लाई है और सास-सुसर या सुसराल वालों की ओर से तंग किया जाता है और अगर इस तरह से वह परेशान है तो वालेन्टियर आर्गनाइजेशन जो हैं वे आकर शिकायत करेंगे और उस पर कार्यवाही कानून द्वारा हो सकती है। मैंने अभी यह भी बताया है कि केवल कानून बनाकर हम थोड़ी ही मदद कर सकते हैं। लेकिन एक अवेयर-नेस जो है, समाज में इसकी जानकारी देंगे और इस दहेज प्रथा की जप बुराई है इसको लागों को बतायेंगे और इस तरह से लोगों के बीच में अवेयर-नेस लायेंगे। हमारे समाज की यह एक बड़ी जिम्मेदारी है और जब हम मिलकर यह करेंगे तभी समाज से हम बुरी प्रथा को हटा सकते हैं और शांति लोगों के बीच में ला सकते हैं।

SHRIMATI NOORJEHAN RAZACK (Tamil Nadu): Mr. Vice.Chairman, dowry is a contagious disease and has spread like a wild fire to all parts of the country, particularly after our freedom. When I consulted people from all religious, castes and communities, I could not find any sanction to the existing dowry system a* all. On the contrary, in golden days it was the practice particularly in the Hindu community that the bridegroom had to pay something in kind and cash to his bride.

The hon. Members of this House may agree to my submission that the would be bridegroom should not be have like a pupet in the hands of his parents and relatives and become exhibits for sale at the rate of Rs. 10,000 Qr Rs. 50,000 or Rs. 1 lakh on the basis of their education qualifications and jobs.

I would like to ask a few questions to the hon. Minister. Will the hon. Minister come forward to enact a legislation making registration of all marriages compulsory in all communities? Will the Government make it compulsory for the parties, both of the bride and tbe bridegroom, to sub. mit a statement on dowry and other

presents received by them on occasions of marriage and other important festive occasions? Will the Government encourage the newly married couple to establish a separate family and provide them with the necessary f-acilities for this purpose such as accommodation.

With these words, I conclude. Sir.

श्रीमती शीला कौल : मान्यवर, माननीय सदस्या ने बड़े इंट्रेस्टिंग सवाल पूछे हैं कि जब लड़के की शादी होती है दुल्हन ले कर आए तो उसके लिए अलग से घर मिलना चाहिए उसको घर देना चाहिए। काश कि हम लोग ऐसा कर सकते कि उनको अलग से घर मिल जाए रहने के लिए। यहां तो एक कमरा भी दिल्ली में मिलना मुश्किल है। अगर गांव की बात है तो दूसरी बात है, हम तो सारे हिन्दुस्तान की तस्वीर सामने रखते हैं खाली शहर की बात नहीं है। यह है कि दुल्हन के लिए अकमोडेशन मिले अलग से खैर यह बात अच्छी है लेकिन ऐसा अभी तो नहीं हो सकता। दूसरा उन्होंने कहा कि हम लेजिस्लेशन ले आए कि जो शादी करे उसको कानून के अन्तर्गत सिविल मैरिज के तरीके से शायद आपके ख्याल म हैं कि सिविल मैरिज हो तो लेकिन कुछ ऐसे हैं जिनके शादी करने के अपने तरीके है वे नहीं चाहते हैं कि सिविल मरिज हं। नये किस्म के लोग. नयी रोशनी के लोग सिविल मैरिज चाहते हैं यह बड़ी अच्छी चीज है लेकिन कोपनहेगन में जो कान्फ्रेंस स्टेटस आफ दी वूमैन पार हुई थी उसमें कहा गया जितनी शादियां हों रजिस्टर करें, लेकिन अगर किस तरह से कराएं यहां से जाइए पांच सौ मील दूर देहात में कहीं जाएं तो वहां न मजिस्ट्रेट होगा, न कोई होगा वहां पर शादी कौन रजिस्टर करेगा? हमारी समस्या यह है। शहर में तो रजिस्टर करा सकते हैं लेकिन दूर देहात के अन्दर जहां साईकिल ले जाना मुश्किल है वहां तो ऐसे गांव है वहां किस तरह से दुल्हा दुल्हन जा कर के शादी की रजिस्ट्रेशन करेंगे।

उपसभाध्यक्ष (श्री लाडली मोहन निगम): न्याय पंचायत प्रधान तो है।

श्रीमती शीला कौल : जब दुल्हा-दुल्हन जाएं वहां जाए, इतनी प्राब्लम है (व्यवधान)

SHRI MURASOLI MARAN (Tamil Nadu): The village officers are there in the villages.

श्रीमती शीला कौल : बच्चा पैदा होता है तो उसको भी रजिस्ट्रेशन तक होता नहीं है अब शादी कैसे होगी। मैं चाहती हूं कि यह हो लेकिन हमारे यहां अभी ऐसा वातावरण बना नहीं है जब यह हो जाएगा तो अच्छा हो जाएगा।

श्रीमती रोडा मिस्त्रि (आन्ध्र प्रदेश): बच्चा पैदा होता है तो रिजस्ट्रेशन होत हैं, हर गांव में होता है, जब एडमिशन होता है तो बर्थ सर्टिफिकेट मांगते हैं।

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Vice. Chairman, Sir, this is a very important subject and this is also an unusual discussion because today two Calling-Attention Motions have bsen admitted and this is not the practice of this House. Because of *!% demand for a discussion on this subject and also because of the seriousness of the problem, probably the Chairman has made an exception and today two

[Shri Shridhar Wasudeo Dhabe]

Calling-Attention Notices have been admitted and they have been included in the agenda for today. I hope this will not be a precedent for more Calling-Attention Motions, two or three, to be admitted for a single day and we would have to sit for long hours.

SHRIMATI RODA MISTRY; Why not? What is the harm? •

SHRI SHRIDHAR WASUDEO DHABE. There is no harm. But you cannot do justice to the subject.

SHRIMATI RODA MISTRY; As the subject is important, we have to sit for long period.

SHRI SHRIDHAR WASUDEO DHABE: This is my opinion and your opinion may be different.

SHRIMATI RODA MISTRY; This (is a very important subject for us what does it matter if the sitting is extended.

SHRI SHRIDHAR WASUDEO DHABE: You may sit for the whole night and I don't have any objection. But justice cannot be done to the subject. Anyway, this is my opinion.

SHRIMATI RODA MISTRY; This is how you are treating a subject relating to women.

SHRI SHRIDHAR WASUDEO DHABE; Sir, it is surprising when it is said that all men are bad and all women are good. If this proposition is accepted, it will have many other results. Neither all men are good nor all women are bad. It all depends on the society and it all depends on each individual.

SHRIMATI SHEILA KAUL: Man rules the society.

SHRI SHRIDHAR WASUDEO DHABE; The main question that we are concerned about today is that of dowry. There is no dowry system in the socialist countries where there is full employment. Unless and until we achieve full employment and make education free—it is because education is one of the elements or ingredients for dowry—we cannot solve this problem and this problem cannot be solved in a big way. The question is about the economic conditions of the poor people today. Sir, Previously it was stated, and it has been accepted— there is also a study report published about two years ago—that in the fndian society women has an inferior status. The property belongs to the man. *(Interruptions).*

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMEN-' TARY AFFAIRS (SHRI KALP NATH RAI): Not now. (Interruptions).

SHRI SHRIDHAR WASUDEO DHABE:; Mr. Kalp Nath Rai, have some patience. The Hindu law was amended from time to time. Now they are given a share in the pro. perty also. But under the original law they were not entitled to any rights. I have also given evidence befoi-e the Dowry Committee, and T will also suggest to the Minister* that wherever a suicide takes place and it is found that it is due to dowry, the husband should be disqualified from inheriting any property" of the woman. Today it is just the opposite. This is one of the reasons. The greed for money is just responsible or this. Secondly, in this Act, it is very essential—and *I* have also pleaded before the Committee—that in the case of a. dowry death there should be a deterrent punishment to the extent that it should be deemed to be a murder. Today, the suicide under the Penal Code has got limitations and the punishment is very meagre. Unless you make a deterrent punishment where a dowry death takes place, it will not be prevented. They think that they can go on. This is one of the reasons-why they are behaving like this.

Thirdly, Sir, today the Hindu Marriage Act does not provide any notice to be given for marriage like a civil marriage. The Hindu Marriage Act can be amended. The problem of dowry deaths is mainly the problem of the Hindus who constitute 80 per cent. The Civil Marriage Act says that notice has to be given of almost one month before the marriage can be registered. The Registrar gets the intimation. Sir, I suggest that it should be provided in the Hindu Marriage Act by an amendment that whoever want to marry, they must give a time schedule, along with the marriage expenses, and the ceiling should not be more than Rs. 2000. The law must provide a limit on expenditure. We have had the experience during the war time when there could not be more than 25 people to be entertained. Similarly, another restriction which is very essential is on the number of guests. At such a function, I know$_i$ there are thousands of guests, 30 to 40 thousand. In Andhra at the marriage in the family of a Minister there were thousands of people invited for the festivites. I suggest that a limit should be put, say, up to 50, so that expenses are reduced.

There are other matter which are very important. When you see the Calling Attention, it says: "...growing menace of dowry in marriages and the ever growing demand of *dowry* by bridegrooms". Now, in the Minister's statement there is nothing to show what is the ever growing demand of dowry by bridegrooms or the growing menace of dowry in marriages. A study should be made whether the dowry menace is growing. It is very essential, Madam, that such a study should be made in a country like ours having such a big population. We have to find out as to what is the percentage of these cases j$_n$ such a big population. A study will show you what is the extent of dowry menace in the country. I would, therefore, suggest that when you are studying the whole problem and taking so much of interest detailed survey should be made. I would like that a study should be made to eradicate thii evil.

There are two other things which I would like to suggest. It must be included in our textbooks in schools and colleges. Today in the books there is no information on dowry. The boys and girls must be educated so that the girls themselves prevent the parents and say that they won't marry if dowry is given. In Bihar, arranged marriages are done by da-coits and goondas. They kidnap the boys and marriages are taking place. *(Interruptions)* Bihar is foremost. Unless we train our young generation and give them complete education about the evils of the dowry, it will not be effective. Therefore, our schools and colleges should include some lessons on the evils of dowry.

I would like to make one more remark. It is about the status of women. It is a very large question. There is liberation movement in our country. Economic independence has also to be there. There are two view9 about economic independence. When. they get more status, they get more liberation. If you want to give an equal status to women, some jobs should be reserved for women. This point has been mentioned by other colleagues also. There are certain jobs which wqmen can do better. Education should be reserved for women. In England, women get employment in educational institutions, schools and colleges. About 90 per cent of the teachers are women. I know that the Dowry Committee has. submitted its report on 11th August. Even if the report is unanimous, it is not binding on the Government. The Government can apply its mind. It ha$_s$ recommended six months* imprisonment. It is too meagre. If you want to root out this evil, the only remedy is to provide deterrent punishment. Then only it will have some

effect. Punishment of six months is nothing. And there is some fine also, it is useless. Education and deterrent punishment are the two remedies. I think the punishment should be death sentence or life imprisonment. Without that, I do not think this evil will stop. It has assumed such great proportions in our country. A time has come to do something serious about it. At present, there is no precise definition of dowry. Anything that is given in marriage is called dowry. That can-liot be the definition of dowry. The officers may take advantage of it and harass people. If the gift is small and voluntary, it should not be punishable. If it is excessive and big, then it should be included in the definition of dowry. In the dowry Act, both the giver and the taker are punished. It should not be so. Those who ask for it and those who give should not be treated equally. My submission is that under the Dowry Act, you must make a distinction between those who give it and those who ask for it. Those who ask for it should get deterrent punishment because they are creating the problem. They made it a condition for bargaining. And, therefore, dowry definition under the Act requires reconsideration. And proper definition will go a long way in the implementation of the Act. These are my suggestions.

SHRIMATI SHEILA KAUL: Sir, I am happy that Shri Dhabe has participated in the debate. And he mentioned that he himself went before the Joint Committee and gave his views. So, I would like to just remind him of the salient features of the Joint Committee Report. And it says that the offence of taking the dowry has been recommended as cognizable offence, and enhancement of fine from Rs. 5,000 to Rs. 10.000 and imprisonment upto two years have been suggested.

. SHRI SHRIDHAR WASUDEO DHABE: What about the minimum pxinishment? You have that in the law on rape.

SHRIMATI SHEILA KAUL: The minimum punishment is imprisonment for two years. And you have mentioned that there should be a ceiling on expenditure. They have also suggested a ceiling of expenditure on receptions. Rs. 3,000 is the ceiling on expenditure. Then, there is acceptance of complaints from voluntary agencies. The parents need not go and report. The voluntary agencies can go and report about this trouble, and the parents need not go. Then, they have suggested appointment of Dowry Prohibition Officers, assisted by an advisory committee of representatives of voluntary organisations. This officer will be helped by the voluntary organisations in finding out the real culprits. You also mentioned that the woman had no right "to property. Since then many changes have taken place and the Hindu woman has a right to property. But we have to create an atmosphere, a social climate where this right should be honoured.

SHRI SHRIDHAR WASUDEO DHABE: I have said that the husband should be disinherited where it is found that the woman has died on this account.

SHRIMATI SHEILA KAUL; That is a very good suggestion.

SHRIMATI USHA MALHOTRA (Himachal Pradash); That is a recommendation made by the Committee.

SHRIMATI SHEILA KAUL: Shri Dhabe has also mentioned about the status of women. A national plan of action has been evolved to ensure their fuller participation in the development of the society, and they get better jobs and opportunities. This national plan of action evolves certain policy guidelines. It envisages legislative and employment opportunities, and also to promote educational opportunities and employ-' ment opportunities. And for the first

time in the Sixth Five Year Plan, a separate chapter on the development of women has been incorporated. So, the Government has kept all this in view to bring up the status of women.

SHRI SHRIDHAR WASUDEO DHABE: What about including this in the textbooks of schools and colleges? You have done in the case of 'sati'. I am suggesting that this should be taken up.

SHRIMATI SHEILA KAUL.- That is a very good suggestion. And I would, also like to point out that in the Consultative Committee I said that we should try to put in a chapter about the evils of dowry at the stage of 9th and 10th classes so that the boys and girls must know that this evil is prevalent and that we should get rid of it.

श्री हरी शंकर भाभड़ा : उपसभाध्यक्ष महोदय, चूंकि सब सत्र चुक गया है इस लिए मैं ज्यादा बोलने की जरूरत तो नहीं समझता, लेकिन इस दहेज प्रथा के दो रूप जरूर सामने रखना चाहता हूं। एक तो इस का सामाजिक रूप है जिस के लिए आप को कोई लॉंग टर्म पालिसी बनानी पड़ेगी और आप का जो वेलफेयर डिपार्टमेंट है उसी को योजना बनानी पड़ेगी लेकिन इस वक्त कितनी ही ऐसी स्वंय सेवी संस्थायें हैं जो आप की लिस्ट में भी है—वे सब क्या काम कर रहीं हैं और वे जो काम कर रही है उनको आप ने क्या सहयोग दिया है। एक सजेशन मैं देने वाला था, लेकिन आप ने उस को मान लिया है कि शिक्षण संस्थाओं में जैसे नैतिक शिक्षा दी जाती है, कहीं धार्मिक शिक्षा दी जाती है वैसे ही डाउरी के संबंध में भी आप को शिक्षा देनी चाहिए। वह आप कर रहे हैं और यह बहुत अच्छी बात है। लेकिन आज इसका एक बहुत वीभत्स रूप सामने आया है जिस से सरकार भी सहमत है और वह है डाउरी के कारण डेथ। दहेज प्रथा सामाजिक कुरीति है। इसको सुधारने के लिए सरकार कुछ नहीं कर सकती। इस के लिए तो सारे समाज का इंवाल्वमेंट होना चाहिए और इसमें सब दोषी हैं? महिलाएं भी दोषी हैं, पुरूष भी दोषी है, सास भी दोषी है, स्वसुर भी दोषी है, लड़का भी दोषी है और लड़की भी दोषी है, जोदहेज मांगती है।

इसलिए किसी एक पर दोष देने वाली यह चीज नहीं है। इसके लिए सामाजिक रीति से आपको लड़ना पड़ेगा। इसके लिए सामाजिक संस्थायें कितनी हैं, उनको कितनी प्रेरणा आप देते हैं यह अलग बात है। लेकिन सरकार के लिए जो सोचने की बात है वह डावरी के कारण होने वाली डैथ की है। इस सम्बन्ध में मैं सरकार का ध्यान जो गड़बड़ियां हो रही हैं, उधर दिलाना चाहता हूं। यह एक घटना है, जिसमें एक कालेज की प्राध्यापिका ऊषा नागपाल की हत्या की गई, वह एक कालेज की लैक्चरार थीं। आपको ताज्जुब होगा कि यह अखबारों में आया है कि जब उसको पोस्ट मार्टम के लिए भेजा गया तो हरियाणा के एक मंत्री, महोदय जो कि उसके पति के सम्बन्धी थे वे वहां रहे और उन्होंने पोस्ट मार्टम की रिपोर्ट ठीक प्रकार से डाक्टरों को नहीं लिखने दी। उसके खिलाफ कोई केस नहीं हुआ। तो आप यदि ध्यान देना चाहती हैं तो कृपया इधर ध्यान दें कि डावरी के कारण तो डैथ हो रही हैं उनमें जो आब्स्टेकिल बन रहे हैं चाहे वह मंत्री हों, चाहे संत्री हो, चाहे एम०पी० हो या एम०एल०ए० हो, उसमें आप कठोरता से कदम उठा सकते हैं, उस पर विचार करेंगे तो यह जो तात्कालिक

[श्री हरि शंकर भामड़ा]

समस्या हमारे सामने है वह डावरी डैथ की वह हल हो सकती है।

श्रीमन्, डावरी तो हिन्दुस्तान में हजारों वर्षों से चली आ रही है। राजस्थान में मैं कह सकता हूं कि डावरी के लिए सीधे सीधे हिसाब किताब होता है। एक लाख रुपया, या दो लाख रुपया जो भी तय होता है वह देते हैं, लेकिन डैथ नहीं होती। वह सीधा कांट्रैक्ट होता है। आपने पैसे दे दिये, फिर कोई सवाल झगड़े का नहीं है। लेन देन नहीं है तो शादी नहीं है। यह तो दिल्ली, पंजाब और उत्तर प्रदेश के आसपास के इलाकों में ये घटनायें ज्यादा हो रही हैं और पढ़े लिखे लोगों में हो रही हैं जो महिलायें आर्थिक दृष्टि से अपने पैरों पर खड़ी हो रही हैं उनमें हो रही हैं। इसलिए हो रही हैं कि इनमें कहीं न कहीं या तो कोई आफिसर है या कोई ऊंचा अधिकारी है। ऐसे ही इलाहाबाद में मृदुला ही डैथ हुई। उसके पति पी सी०एस० के अफसर हैं, उसके पिता डी०पी० श्रीवास्तव हैं। इसको रोकने के लिए आप क्या कदम उठा रही हैं? इसमें लिप सैंपेथी से काम नहीं चलेगा। डावरी पर तो घंटों बोल सकता हूं, लेकिन उससे फायदा नहीं है। यह काम तो मैदान में करने का है। हमारे यहां राजस्थान में वृद्ध विवाह बहुत प्रचलित थे, हमने नौजवानों को तैयार किया और कहा कि तुम गांवों में जाओ। जहां भी बूढ़ा शादी करने के लिए आये, उसकी शादी न होने दो। गांव गांव में लोगों को तैयार किया और ग्रूप्स बनाये। तो यदि कोई बूढ़ा घोड़ी पर शादी करने आता है तो वह उसको घेर लेते हैं। इस प्रकार वृद्ध विवाह समाप्त हो गये। शायद कहीं लुकछिपकर हो लेकिन कोई बूढ़ा गांव में घोड़ी पर चढ़कर शादी के लिए नहीं जा सकता है। इसलिए आपका कोई कानून नहीं है कि यदि 70 साल का बूढ़ा 20 साल की लड़की से शादी करे तो उसको दण्डनीय अपराध माना जाता। उसका सामाजिक सुधार से ही हल किया जा सकता है। आपको गांवों में लोगों को तैयार करना पड़ेगा कि यदि हर गांव में 10, 20, 50 लड़के तैयार किये जायें और वह देखें कि कहीं लेनदेन तो नहीं हो रहा है तो उसका इलाज हो सकता है। लेकिन यह तो लांग टर्म पालिसी है। आपको तो जो डावरी से मौतें हो रही हैं उनको रोकने के लिये कुछ कीजिये। केवल कानून के पास करने से कुछ नहीं हो सकता है। कानून का पालन करने के लिये हमको निश्चित रूप से काम करना होगा क्योंकि यदि मामले दवा दिये जायेंगे तो उस स्थिति में कानून आप कितने ही बनायें, उनसे कुछ होने वाला नहीं है। इस सम्बन्ध में आप और आपकी सरकार क्या करने जा रही है, इसमें क्या सावधानियां बरतने जा रही है और इस प्रकार की जो खबरें अखबारों में आती हैं, जैसे हरियाणा के मंत्री का आया है तो कम से कम आप पार्टी स्तर पर तो यह कर ही सकती हैं कि आप उसको मन्त्रि पद से हटवा दें, पार्टी से हटा सकती हैं और आप कह सकती हैं कि तुमने यह जघन्य अपराध किया है, तुमको पार्टी से निकाल दिया गया है। जब तक आप ऐसा नहीं करेंगी तब तक आप कुछ नहीं कर सकते हैं इस पर आप क्या कर रही हैं, उस पर प्रकाश डालें।

श्रीमती शीला कौल : मान्यवर, मैंने, पहले ही कहा था कि हमने स्टेट्स प्रांतों से कहा है कि वे स्पेशल सैल बनाय जहां पर जानकारी ली जाय कि किस तरीके से दुल्हन मारी गई, कैसे मरी। ये स्पेशल सैल इन चीजों का इंवेस्टीगेशन करेंगे। जैसा कि दिल्ली में भी और

अन्य स्टेट्स में भी कहा गया है कि इसको देखें यहां दिल्ली में भी इस तरह की अगर कोई मौत होगी तो यहां के लेफ्टि० गवर्नर को इंस्ट्रक्शन दी गयी है कि वे इसको देखें कि ये मौतें कैसे हुई। आपने जो दो तीन केसेज बताये हैं उनको मैं समझती हूं कि स्टेट्स को देखना चाहिये। उनको चाहिये कि वे इन केसेज को देखें। आपने यह ठीक ही फरमाया कि जब तक समाज आगे नहीं आयेगा तब तक इस बुराई को खत्म करना बड़ा कठिन है। राजस्थान में अगर कोई बूढ़ा आदमी शादी के लिये जाता था तो नौजवानों ने ग्रुप बना कर उसको रोका और इस तरह से बूढ़ा आदमी, बुजुर्ग आदमी शादी नहीं कर सका। इस तरीके से ही हम इस बुराई को खत्म कर सकते हैं। मैंने बार-बार कहा है कि इस चीज के लिये समाज में चेतना होनी चाहिये। सामाजिक कार्यकर्ताओं को यह काम करना है और सरकार भी इसमें उनकी मदद करेगी। समाज को इन चीजों में हिस्सा लेना चाहिये।

SHRIMATI USHA MALHOTRA: Mr. Vice-Chairman, Sir, I rise to speak on this Calling Attention on the growing menace of dowry. This is a slur on the society, I would say, and the demands are soaring high every day. One colleague has just mentioned that there ought to be some sort of a legislation which has to be enacted. I think, a number of recommendations have been made by the Joint Committee on Dowry Prohibition Act. Since we found that there were a lot of weak spots in the Act, which were not being taken care of, we thought, we should remove these through some stringent measures, through some deterrent measures, so that we can tackle this social evil which is prevailing all over the country. It has been mentioned that voluntary organisations could come up in a big way, could come and help us. But in spite of what the voluntary organisations are doing today, there are some Ministries which could also help, which could also come to our rescue, to the rescue of the Education Ministry. For example, the Information and Broadcasting Ministry, the Home Ministry. The Information and Broadcasting Ministry could help in the eradication of dowry through its media, by bringing out programmes, which could be carried, through the Door Darshan, to the remotest corners of our country. This will help us to educate our masses. In regard to newspapers, of course, people have to be literate. But in regard to TV programmes, I think, they just have to watch and know something. Such programmes have not been actually carried to them so far. Even the voluntary organisations have not been able to succeed so far, as far as the message is concerned, with regards to the rights of women, or the social evils as they exist today; such a message has not been brought home to them, so that they can eradicate them and uproot them. Hon. Minister has just pointed out that if the Members also help the Ministry or the Government, it can go a long way in achieving its and our objective. I assure her that all the Members, one and all, are for the eradication of dowry. But it just does not rest on that. There has' to be a climate created within the society, social will has to be there. The society has to react. How does it react? We have to build a sort of awarenesf and this comes through education. Now, we have to build a nation right from the cradle. We just cannot say that we should do away with the superstitions or whatever we have straightaway, by means of a magic wand, so to say. No. You have to educate our people, right from the primary class, I would say their reasoning has to be built that this is good, this is bad etc. So that this is inculcated or inbuilt in their outlook as they grow up and they know what exactly they have to seek. You And

[Shrimati Usha Malhotra]

that price tags are attached to the bridegrooms. Is it not humilating for the society to let all this happen? The parents encourage it, the boys or the bridegrooms do not raise an eyebrow even. All this is there and the Government has been aware of it, the party has been aware of it. It \ was taken up as one of the 20-point programme by our party. Our late youth leader, Shri Sanjay Gandhi, had included this in his five-point programme. He had advocated and worked for this. Now it has been included in the 20-point programme as one of the most important programme and lor that.... *(Interruptions)* I know that you are not able to tolerate anything good but I just want, to tell you that the party has been advocating about this programme of prohibition of dowry. Now we are urging the Government to come forward with a suitable legislation or machinery to tackle this problem. I would urge upon the hon. Education Minister to kindly see to it. Already hard work has been put in by this Joint Select Committee. It has toured all over the country. It has gone from one corner to the other> from east to west and from north to south. We have taken oral evidences and recorded the viewpoints of various people. We have known the viewpoints of various social organisations and of persons from various walks of life. We have not left out any religion or any section of the society. In South we found that there are some progressive laws enacted. In Goa there is one legislation for registration of marriages and the registration of gifts that are given at the time of marriage. All this has been taken into consideration. I would like to request the hon. Minister to kindly see that all this is implemented. As we have seen, the Dowry Prohibition Act of 1961 only Remains enshrined in the statute book. We have to have a machinery to implement all this. There are amendments to this Act. There are a lot of recommendations, and as you have voiced, the acceptance of dowry should be within limits, that the ostentations expenditure should not be there and we have to remain within certain limits. There is a .recommendation that the acceptance should not exceed 20 per cent of the annual income of the parents of the bride or Rs. 15,000 whichever is less. Now it is for the society to implement it, but at the same time the Government also has to have an effective machinery to see that this is implemented. We voice our feelings here. The urgency was voiced in the I.ok Sabha earlier and the Government has worked on it. Hence I would say that the Government is fully aware of it. This is a burning question. From the rich to the poor, from the literate to. the illiterate, from the urban areas to the villages it has percolated to all sections of the society irrespective of caste, creed or religion. The entire country is engulfed in it. I think the efforts of the Education Ministry alone would not be enough. We have to coordinate efforts of so many Ministries put together With these words I would like to end with a couplet in Urdu, if we have to carry this message to all nooks and corners of the country.

एक शेर है :

हम खलूसे दिल से चाहे;

और खुदा तौफीक दे।

तो इक दीए अपने से जला सकते हैं;

इस मुल्क के करोड़ों चिराग।

SHRIMATI SHEILA KAUL: Sir, the hon. Member has just now mentioned about our taking support of different Ministries. I had mentioned that we are having a publicity drive through the TV and various mass/ media, films etc. I have one request to make—that when the amendments to the various

Acts are brought before Parliament^ the various suggestions made by hon. Members will be kept in view but they will also be expected to give their comments and views during the discussions in the House. So whatever they have said now, it will be much better if they participate in a vigorous manner at that time and get our amendments through.

श्रीमती रोडा मिस्त्रि : मान्यवर, ग्राज ग्रापके सामने, इस ग्रगस्त हाऊस के सामने एक बहुत बड़ा मसला ग्राया है । ग्रौर मेरे भाइयों से मैं दरख्वास्त करुंगी कि वे जल्दी घर जाने की न सोचें, कुछ समय हमें दें ग्रौर हमारे दिल के उभाड़ बाहर ग्राने दें । के मान्यवर, कुछ चीजें सोचने ग्रौर समझने की हैं । जब भी ग्रखबार में खबर ग्राती है कि लड़की जलाई गई या जल गई है तो कभी किसी की बेटी के नाते से नहीं ग्राती है बल्कि यह खबर किसी की बीवी के नाते ग्राती है ग्रौर किसी की बहु के नाते ग्राती है । यह ग्रापके समझने की चीजें हैं । क्यों किसी के घर में बेटी नहीं जल सकती है क्या एक्सीडेंट में? मगर यह चीज हम पुलिस को समझा नहीं सकते हैं ? बह ग्रौर बीवी ही हमेशा जलती है । मान्यवर, ग्राप यह देखेंगे कि दावरी सदियों से चली ग्रा रही है मगर ग्राज यह डिमांड बढ़ती जा रही है क्योंकि इनफ्लेशन भी बढ़ता जा जा रहा है । पहले साईकिल होती थी ग्रब स्कूटर हो गया, पहले ग्रार्डिनरी टेलीवीजन होता था ग्रब कलर्ड टी0 वी0 ग्रा रहा है । तो यह सब चीजें हमारे सोचने की हैं । हमारे भाई धावे साहब ने सब चीजें कह दी है ग्रौर मेरे दिल की बातें सब सुना दी हैं मगर जो चार चीजें ऐसी हैं जो मैं कहना चाहती हूं । जैसे कि प्रापर्टी में शेयर जरूर मिलता है मगर जब बाप मर जाता है तो मां ग्रौर भाई दोनों मिल कर लड़की से लिखवा लेते हैं । इसका कोई इलाज ग्रापको करना चाहिए । वह लड़की बेचारी बड़ी परेशान होती है बाप की मौत से या कोई भी वक्त के ऊपर लड़की से लिखवा लिया जाता है । ग्राज कल तो कोर्ट भी इसको मानती नहीं है । ग्रगर लिखित में हो तो भी नहीं मानती । ग्रौर ग्रब रही रजिस्टेशन की बात । मैं हमारी मिनिस्टर साहिबा से दरख्वास्त करुंगी कि यह चीज हर पहलू पर देखी जाए । यह कहा जाता है कि गांव में रजिस्ट्रेशन नहीं होता है । मान्यवर, गांव में बर्थ ग्रौर डेथ का बराबर रजिस्टर होती है । किसी गांव के ग्रन्दर बिना डैठ सर्टिफिकेट के होते न किसी को जलाया जा सकता है ग्रौर न दफनाया जा सकता है । मैं यह पूछना चाहती हूं कि शादियों के लिए हमें क्यों इतनी मुसीबत उठानी पड़ रही है? शादियों मुसलमानों में रजिस्टर की जाती है । निकाहनामे होते है, इसाइयों में होते हैं, पारसियों में होते है सिर्फ मेजोरिटी कम्युनिटी हिन्दूग्रों में नहीं होती हैं इसलिए यह कम्युनिटी बहुत सफर कर रही है । इसके लिए हम पहले से ही बोल रहे हैं मगर कोई सुनने के लिए तैयार नहीं है । ग्रगर शादियां रजिस्टर होंगी तो बहुत सी बुराईयों को हम बस में कर सकेंगे । जहां तक इनवेस्टीगेशन का सवाल है इसके बारे में इंडियन कौंसिल ग्राफ सोशल वेलफेयर जो ग्राल इंडिया बाडी है उनको सब रिप्रेजेंटेशन भिजवाए हैं इंडियन पेनल कोड के ग्रन्दर जब इनवेस्टीगेशन स्टेज होता है तो वह इनवेस्टीगेशन एक कमेटी को करना चाहिए पुलिस ग्रफीसर नहीं पहुंच सकते । इस कमेटी का ग्रौर कोई काम नहीं है होना चाहिये । वह ग्रफसर जो बैठा है डैथ का इनवेस्टीगेशन

[श्री मती रोडा मिश्री]

करने के लिए उसके यहां से यह नहीं होना चाहिए क्योंकि कोई अफसर काबिल नहीं है इस चीज को करने के लिए डैथ का इनवेस्टीगेशन कमेटी द्वारा ही किया जाना चाहिए। मिनिस्टर साहिबा ने कहा है कि हम दो डाक्टर प्रोपोज कर रहे हैं। मान्यवर जहां पर एक डाक्टर के वर्डिक्ट पर हम रहते थे अब दूसरा उसको नालीपाई कर देगा यह तो बहुत विचार करने कि बात है। एक डाक्टर कहेगा कि इसने आत्म-हत्या की है तो दूसरा कहेगा कि नहीं की है। इससे मामला जहां का तहां रह जाएगा। इसके ऊपर गौर करना चाहिए यह कोई आसान चीज नहीं है कि जो कोई कह दे तो हम उसे मान लें। एस्टेट के बारे में धावे साहब ने कहा कि शौहर को नहीं देना चाहिए। मैं तो इससे एक कदम आगे जाती हूं। अगर बच्चों के बगैर किसी औरत का इन्तेकाल हो जाए, तो उसके पास जो असेटस है वे उसके मां-बाप को रिवर्ट होने चाहिए। शौहर को न जाने की तो बहुत बड़ी बात है वह तो करना ही चाहिए मगर जब बच्चे नहीं होते हैं तो मां बाप कोरिवर्ट होने चाहिए। क्योंकि मां बाप से आयी हुई है और अगर न भी आयी हुयी हो तो उनके मरने की वजह कम हो जायेगी। अगर डावरी मां बाप को वापस जाने की हों तो और किस वजह से उसकी जान खतरे में रहेगी?

मान्यवर, और आगे तो मुझ कुछ कहना नहीं है एक ही चीज कहना चाहती हूं कि मां बाप की भी कुछ गलती होती है। लड़की बार-बार घर पर रोती हुई आती है, कहती है मुझे मारते है। पहले जमाने; शादी के वक्त डाव-री की डिमांड होती थी जैसा कि आपने कहा, लेकिन अब तो कन्टीन्यूड डिमांड है,। बाप को प्रिपेयर करना है घर तो बोलता है बहू को, अपने घर से पैसा ले आओं, शौहर के बहन की शादी हो रही है तो कहता है कि पैसे ले आओं—

—Dowry should be an offence not at the time of marriage alone. It should be a continued offence at any time and at any period during the life of the girl if any demand is made, it should also be an offence.

मान्यवर, एक चीज और है आखिर में, मैं ज्यादा समय नहीं लेना चाहती हूं। ये जितने धरने होते हैं, जब औरतें खबर सुनती हैं तो जाती हैं धरना करने लेकि उसके बाद क्या होता है? कभी सुन है अखबारों में कि पुलिस ने इसकर इन्वेस्टीगेट किया और इसको पकड़ कर जेल में डाला और उसके ऊपर कुछ एक्शन लिया। यह तो सारा धरने की स्टेज पर रह जाता है। तो हम धरने से क्या करेंगे जिंदगी भर। उसका कोई नतीजा तो हो, अन्त तो हो और यह तभी होगा जब एक कमेटी इसको इन्वेस्टीगेट करेगी किसी रिस्पांसिबिल अफसर को रख कर, चाहे वह पुलिस का अफसर ही क्यों न हो। हमने इस बात पर पुलिस से बहुत झगड़ा किया है। वे कहते हैं कि और कोई इन्वेस्टीगेट नहीं कर सकता। तो हम यह कहते हैं कि आप जरूर करो मगर हमको आपके अकेले पर एतबार नहीं है। पुलिस का अफसर जो होता है वह, अगर कोई प्रोसेशन आ जाता है तो उस इन्वेस्टीगेशन को छोड़कर चला जाता है प्रोसेशन के वास्ते। इस बात की खबर आती है तो आठ आठ-दस घंटे के बाद वे जाते हैं। वह औरत अगर मरकर पड़ी है और अन्दर से अगर दरवाजा खुला भी है तो अंदर से उसे बन्द करके खिड़की से बाहर

कूद जाते हैं। हम यह मानने के लिए तैयार नहीं हैं कि आप के पास इतनी ताकत नहीं है कि आप एक कमेटी कायम करें और उस कमेटी का काम और कोई न हो सिवाय इसके कि बे-वक्त के ऊपर मौत हुई है उसको वह इन्वेस्टीगेट करे। हर औरत जो मरती है, जवान औरत पांच साल के अन्दर अन्दर तो उसका केस जरूर रजिस्टर हो चाहे वह नेचुरल डेथ हो या अन-नेचुरल डेथ हो। उसे कमेटी के सामने जाना ही चाहिये। इतना कहते हुये मैं आपका शुक्रिया अदा करती हूं जो आपने मुझे मौका दिया हमारे दिल के उभार को आपके सामने लाने का।

श्रीमती शीला कौल : मान्यवर, हमारी सदस्या जी ने जो अभी अपने कुछ ख्यालात पेश किये हैं मुझे उनमें एक दो बातें बहुत अच्छी लगीं। इन्होंने कहा कि इन्वेस्टीगेशन के लिये एक कमेटी होनी चाहिये। यह मैं समझती हूं कि जब अमेंडमेंट बनाया जायेगा तो आप उसने अपने अमेंडमेंट जरूर दें ताकि इस पर हम कुछ कर सकें जो आपकी राय हो।

मां बाप को असेटस वापस करना यह भी एक अच्छा ख्याल है। मैं समझती हूं कि अगर इस तरीके से मामला पड़ जायेगा कि लड़के की बीवी अगर मर जायेगी तो उसको पैसा भी नहीं मिलेगा और बीबी भी खोनी पड़ेगी तो मैं समझती हूं कि वह उसका जरूर ध्यान रखेगा... (व्यवधान)... इसलिये यह बेहतर होगा जैसा इन्होंने अभी बताया है कि अगर मां बाप को वापस हो जाय तो उसकी कदर भी हो सकती है तथा उसको लालच भी नहीं होगा। यह दोनों सुझाव मुझे बहुत पसंद हैं।

श्री रामचन्द्र भारद्वाज (बिहार) : मान्यवर, यह दहेज लेने और देने की एक प्रक्रिया चल रही है और मेरा यह ख्याल है कि अभी तक जितनी बातें हम करते रहे हैं ये सही बातें हैं इसलिये कि यह काले धन का प्रकोप है। यह काले धन का प्रकोप है जिसने हमारे अर्थ तन्त्र को तो ध्वस्त कर ही दिया है, हमारे समाज तन्त्र और परिवार तन्त्र को भी यह ध्वस्त कर रहा है। मान्यवर, दहेज के लिये अभी यह बात कही गयी कि इसके लिये कड़ी से कड़ी सजा रख दो। कोई विधेयक होना चाहिये जिसमें इसके लिये कड़ी से कड़ी सजा हो। ऐसी एक कमेटी में हम और धावे साहब काम कर रहे हैं, क्रिमिनल ला अमेंडमेंट कमेटी है वह, ज्वाइंट कमेटी है और हम लोग यह देख रहे हैं और पा रहे हैं कि उस सजा को कड़ा करने से कोई नतीजा निकलने वाला है या नहीं। मान्यवर हत्या के लिये जो सजा दी जाती है, उससे कड़ी सजा देश में और किसी काम के लिये नहीं दी जा सकती है, लेकिन फिर भी रोज हत्यायें होती हैं।

इसलिए मेरा निवेदन है कि सजा को बढ़ा देने से, या उसमें सख्ती ला देने से हमारे समाज की मानसिकता बदलेगी, या हम इस काम को रोक पायेंगे, यह सम्भव नहीं है।

मान्यवर, यहां शादियों के कारखाने खुले हैं। दहेज लेने-देने के हमारे देश में कारखाने हैं। मुझे तो अक्सर रेलगाड़ियों से चलने का मौका मिलता है। जो प्लेन से चलते हैं, मैं उनकी बात नहीं जानता। मगर मैं उनसे निवेदन करना चाहूंगा– जो मेरे मित्र रेलगाड़ियों से चलते हैं, वह मीलों तक देखते होंगे, रिश्ते ही रिश्ते—जरा मिल तो लीजिए, प्रोफेसर अरोड़ा, रेगड़पुरा, नई दिल्ली।

मान्यवर, यह संस्थायें क्या हैं? यह रिश्ते ही रिश्ते किस प्रकार के हैं? जहां

तक मैंने जानकारी ली है, मुझे मालूम है कि यह दहेज का सिलसिला बढ़ाने का कारखाना है । वहां लोग पहुंचते हैं और उनसे पूछा जाता है कि कितने लाख की आप शादी करोगे और आपने बताया कि दो लाख की शादी—तो लिस्ट उनके पास हाजिर है । अगर आपने बताया कि पांच लाख की शादी करेंगे तो लिस्ट उनके पास हाजिर है । इस तरह से अपनी कमीशन को लेकर यह फर्म आज इस स्थिति में है—मैं उनको फर्म ही कहता हूं—कि उनके दफ्तर केनेडा और यू० एस० ए० में खुले हुये हैं और बड़े फख्र के साथ यह दफ्तर एलान करते हैं कि हमारा विदेशों में भी दफ्तर है और वहां से भी हम शादियां तय करवाते हैं ।

मैं मंत्री जी का ध्यान आकृष्ट करना चाहूंगा कि यह वालंटरी सेल बना रहे हैं । अभी ग्रासरूट की बात, श्री शिव चन्द्र झाजी कह कर यहां से चले गये, अब वे सुनने के लिए यहां नहीं हैं। यह ग्रास रूट से नहीं आ रहा है ।

मैं गांव का रहने वाला हूं । मेरे गांव में एक बुढ़िया ने कहा—जब उससे कहा गया कि तुम्हारा तो कुछ खर्च नहीं हुआ, तुमने तो लड़की की सगाई कर दी । तो उसने कहा सगाई में मेरा छह किलो चावल खर्च हो गया है । तो गांव आज भी वही है । यह दहेज जो काले धन की देन है, यह शहरों में आकर अपना घर बना रहा है और इसको रोकना पड़ेगा और इसको रोकने के लिए शहरों में सख्ती से काम करना पड़ेगा । यह क्या बात है—आप देखते हैं कि हर जगह प्रचार के माध्यम से—दुल्हन वही जो पंडित जी दिलवायें . . . (व्यवधान)

श्री उपसभाध्यक्ष (श्री लाडली मोहन निगम) : पाठक जी दिलवायें—वह दीवार पर लिखा रहता है ।

श्री रामचन्द्र भारद्वाज : दूल्हा वही जो पंडित जी दिलवायें . . . (व्यवधान) तो मैं यह कहना चाहूंगा कि जब तक इन कारखानों पर रोक नहीं लगायेंगे, यह धंधा आगे बढ़ेगा, क्योंकि यह धंधा है और काले धन को बढ़ाने का धंधा है । नहीं तो हमारे समाज में क्यों ऐसा होता है कि एक लैक्चरर, एम० ए० में फर्स्ट-क्लास आता है, वह रिसर्च करता है, और डाक्ट्रेट करता है और उसके बाद उसके लिए अगर दहेज पच्चीस हजार के लिए राशि सोची जाती है, तो एक इंजीनियर के लिए वही राशि जाकर अढाई लाख रुपए हो जाती है । तो क्या यह काले धन को बढ़ाने का धंधा नहीं है ?

क्या मां-बाप यह समझ करके अढाई लाख रुपया नहीं देते उस योग्यता के आदमी को कि यह लड़का आगे जाकर गलत पैसा कमायेगा । इसलिए मैं कहता हूं कि यह सम्पूर्ण प्रक्रिया एक ऐसी प्रक्रिया है जो हमारे देश को ध्वस्त कर रही है । अभी भाभड़ा जी ने कहा कि राजस्थान में शादियां हो जाती हैं, एक लाख दो या लो, शादी हो गई । यदि पैसा नहीं है, तो शादी नहीं होगी । उसमें कुछ हत्या की बात नहीं है, मगर दहेज की बात तो है ।

मगर आपके गांव में कोई जाता है, आपने जवानों की टोली तैयार की है, जो वहां पर कह सकती है कि दौड़ो वापिस जाओ और अपने को आफर कर सकता

है कि जाओ मैं शादी कर लूंगा, तो क्या वही जवान गांव में यह काम नहीं कर सकते कि गांव में दहेज की कुप्रथा को रोकें ?

श्री हरी शंकर भाभड़ा : पता नहीं, चलता, लेन-देन का काम इस तरह से होता है ।

श्री रामचन्द्र भारद्वाज : जो पता चलता है, उसमें आप भागीदार बनते हैं, क्षमा करेंगे और जो पता नहीं चलता है, उसमें आप भागीदार नहीं होते हैं । तो वह दूसरा कोई भागीदार होता है, जो आपके समाज का अंग है और इसी की वजह से हमारा सारा समाज इतना क्षत-विक्षत हो रहा है, हमारा परिवार इस तरह से बिगड़ रहा है, हमारे घर में खुदकशी और हत्यायें, इस प्रकार से हो रही हैं, जिनको आर्थिक ढांचे की ओर से और उस नजरिए से देख कर कुछ सुधार लाने की सख्त जरूरत है और जो इस तरह के कारखाने खुले हुये हैं, जो दिन रात प्रचार में लाखों-लाखों रुपया खर्च कर रहे हैं, वह किस प्रकार की शादियां करवाते होंगे, यह सहज अनुमान है।

मेरा यह निवेदन है कि ऐसे कारखानों को—मैंने डावरी कमेटी के सदस्यों से भी निवेदन किया था—मैं नाम कोट नहीं करना चाहता हूं... संभव है मैं ने उस के अध्यक्ष से भी निवेदन किया हो मेरे साथ वह कहीं जा रहीं थीं तो मैंने कहा था कि यह जो दीवाल पर लिखा हुआ है उसके लिये आप क्या कर रही हैं । आपको मालूम है कि वहां क्या हो रहा है ? वहां मंत्रियों के लड़कों और लड़कियों की शादियां तय होती हैं, यहां के नहीं, केन्द्रीय मंत्रियों की नहीं, लेकिन राज्य के मंत्रियों को मैं जानता हूं कि जिनकी शादियां अरोड़ाजी के थ्रू तय हुई हैं और उनका क्या नतीजा हुआ है यह भी मुझे मालूम है । इसलिये मैं कहता हूं कि आप इन चीजों को रोकिये और काले धन के व्यापार को रोकने में आप आगे कदम बढ़ाइये तभी जा कर यह काला धंधा भी रुकेगा । नहीं तो यह घोर काला धंधा है । यह कोई साधारण बात नहीं है कि जिसको कानून से आप रोक लेंगी । ऊषाजी ने अपनी रिपोर्ट की बात कही । यह सदस्या रही हैं डाउरी कमेटी की, लेकिन उस रिपोर्ट से और उस विधेयक से क्या होगा । इतना ही मेरा निवेदन है । मैं क्षमा प्रार्थी हूं कि मैंने इतना समय लिया ।

श्रीमती शीला कौल : मान्यवर, भारद्वाज जी ने अभी जिक्र किया कि काले धन का इस्तेमाल कैसे किया जाता है और किस तरह के मैरिज ब्यरों बने हुए हैं जो कि शादियां अरेंज करते हैं और डाउरी का भी इस्तेमाल करते है । यह सारी बातों पर उन्होंने रोशनी डाली है । मुझे तो खास तौर पर बहुत बड़ी जानकारी मिली है कि इस तरह से शादियां होती हैं और पैसा-वैसा चलता है और मैं समझती हूं कि समाज के दिमाग में जब यह बात बैठेगी कि इस तरह के दफ्तरों में नहीं जाना चाहिए तभी यह बात रोकी जा सकती है । जब हम सोचेंगे कि खराब काम जिस दफ्तर में होते हैं, जहां भी होते हैं वहां हम नहीं जायेंगे तभी वे काम रुक सकेंगे और मैं दुबारा यही बात कहूंगी कि यह बात सारी तो समाज के ऊपर है और समाज की एक बड़ी भारी जिम्मेदारी आती है कि ऐसे खराब काम को वह रोके और सरकार ने जो इसके लिये कानून बनाये हैं और इसके बारे में जो नया कानून आ रहा है उस के लिये दोनों हाउसेज की कमेटी जो तय करेगी वह सब हाउस के सामने

[श्रीमती शीला कौल]

आयेगा और उस पर डिस्कशन होगा और उसमें हम ब्योरे से बातें रख सकेंगे और अगर हमने इसमें कायदे से रोशनी डाली तो हम बहुत कुछ एचीव कर लेंगे ।

REFERENCE TO THE REPORTED DISSATISFACTION AMONGST THE SCIENTIST WORKING IN THE COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH

डा० भाई महावीर (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मुझे आज जिस विषय का उल्लेख करना है वह भारत के अंदर विज्ञानिक अनुसंधान की जो केन्द्रीय संस्था है सेंट्रल कौंसिल आफ साइंटिफिक रिसर्च, उसके संबंध में है। पिछले दिनों में हिन्दुस्तान टाइम्स में इसके ऊपर दो तीन रिपोर्ट्स आयी हैं जो कि बहुत ही आंख खोलने वाली हैं। और उनको पढ़ कर यह आश्चर्य होता है कि इस गरीब देश का अरबों रुपया जिन संस्थाओं पर लगाया जा रहा है कि वे देश के अंदर वैज्ञानिक प्रगति करावें उनका काम कितना अव्यवस्थित है और कितने बेढंगे तरीके वे गलत रास्ते पर वे चल रहें हैं । महोदय, इस रिपोर्ट में लिखा है कि जब से वर्तमान उपाध्यक्ष प्रो० नूरुल हसन आये हैं, वह इतिहास के प्राध्यापक थे, लेकिन उनको एक वैज्ञानिक संस्था का अध्यक्ष बना कर एक विचित्र बात को गयी लेकिन इससे भी ज्यादा विचित्र बात यह हुई है कि वहां वह होल टाइम दफ्तर बना कर बैठ गये दस, बारह आदमियों का स्टाफ जमा किया और उन्होंने जिस तरीके से लोगों का इधर उधर ट्रांसफर करना शुरू किया उस का परिणाम निकला कि जो वैज्ञानिक हैं उन के अंदर एक बहुत ही निराशा और हतोत्साह की भावना आ रही है । इस रिपोर्ट में महोदय विस्तार से जिक्र किया गया है, मैं दो चार पंक्ति आपके सामने पढ़ रहा हूं :

"Senior appointments have also been made in about a dozen CSIR laboratories without following the established selection procedures. Some transfers have also been ordered from the Council Headquarters at the behest of one group of officers to settle old score* with others."

इस में जो पक्षपात है किसी एक धड़े को दूसरे धड़े को दबाने के लिये और तिकड़मबाजी है उसको पढ़ कर मनुष्य दंग रह जाता है । यही नहीं, इसमें जो अप्वाइंटमेंट्स के लिये चयन समिति बनायी जाती है उस चयन समिति के लिये सरकार समिति की रिपोर्ट के बाद से यह तय है कि कोई अग्रीमट साइंटिस्ट हो उसके अध्यक्ष के रूप में आना चाहिए ।

इस सी० एस० आई० आर० के उपाध्यक्ष के रूप में बड़े-बड़े लोग रहे हैं जैसे सी० सुब्रह्मण्यम, टी० ए० पाई, हमारे माननीय साथी श्री के० सी० पंत, श्री पी० एन० हक्सर आदि । लेकिन इनमें से कोई भी चयन समिति का अध्यक्ष बन कर नहीं बैठा। लेकिन प्रोफेसर नूरुल हसन चयन समिति के अध्यक्ष बनकर और डाइरेक्टर्स की और डिप्टी डाइरेक्टर्स की अपाइंटमेंट्स का और प्रमोशंस का निर्णय करते हैं । यह इस काउंसिल बाईला 59, का जो प्रावधान है यह उसका उल्लंघन है । इस उल्लंघन के बावजूद वह यह काम लगातार करते जा रहे हैं ।

(श्री उपसभापति पीठासीन हुए)

महोदय, एक नया डाइरेक्टोरेट बनाया गया है नेशनल इंस्टीट्यूट आफ साइंटिफिक टेक्नालाजी एण्ड डेवलपमेंट और उसके अध्यक्ष के रूप में नये डाइरेक्टर के पद